participation can be brought about for safeguarding our lifelines; whether intensification of the publicity and propaganda campaign would be done in these areas so that the simple Indian people are not misled by a few anti-national elements; and whether the MLAs and MPs of this area would be given special responsibility to organise the people to fight all anti-national activities,

SHRI EBRAHIM SULAIMAN SAIT:

Sir. I want to make a submission most humbly. You know, I do not disturb the House; I have never done it. I will obey you but I want to have one minute.

MR. SPEAKER: If you speak without my permission, nothing will go on record,

SHRI VIDYA CHARAN SHUKLA: We have taken several security measures to protect the vital installations, communication links etc. I am sure, the House will not wish me to go into the details of how these measures are taken but I can assure the House that we have taken all these difficulties into account and have taken adequate measures to protect those places.

Then, Shri Samar Guha has raised the matter of public cooperation.

I can tell him that we have very good public cooperation from these areas. There are certain small sections of trained saboteurs who are acting as saboreurs from Pakistan. But it would be a completely wrong reading of the situation if any particular community is blamed for this kind of activity...(Internuption) I do not say, he blamed it. No community has the monopoly of patriotism in this country. Every community is equally patriotic. Therefore, even by implication no such allegation or insignation should be made...

MR. SPEAKER: Mr. Samar Guha, you are interrupting him frequently. It will not go on record.

SHRI VIDYA CHARAN SHUKLA: The last point made by the hon. Member was about the number of persons arrested. I do not have the figures with me. But these arrests have been effected by the state administration.

12'26 hrs.

QUESTIONS OF PRIVILEGE

RE: POLICE MISBEHAVIOUR TOWARDS DR SARADISH ROY AND SHRI B.S. BHAURA.

MR. SPEAKER: This is about a privilege motion. We will follow the procedure that we have been following in this House earlier. He can explain it in brief.

DR SARADISH ROY (Bolpur): Sir, under Rules 222, 224 and 225 of the Rules of Procedure of Lok Sabha, 1 raise the question of privilege as follows:

On 9th November, 1971, I went to Kashipur village within Illambazar P.S., in Birbhum District, West Bengal, within my constituency in exercise of my right as an M P to visit any place in India, not to speak of a place within my constituency.

I went there on getting information that the police and C R P, had raided the village and driven out all the residents numbering 23 families from that village after hoting and burning the huts.

When I went there, and was talking with the womenfolk, a group of armed policemen—I later found out that they belonged to Gujrat S.R.P.—abused me and compelled me to proceed to the police camp at Sultanpur, telling us that they would not allow me to visit the village. At Sultanpur camp, the then office-in-charge of the S.R.P. told me not to go to Kashipur village and when we again came back to Kashipur village, another batch of police personnel presumably sent by that officer-in-charge approached us menacingly. Being understood so, I had to leave the village.

My privilege as a Member of Parliament has been infringed by the Gujarat S.R.P. as well as its then officer-in-charge at Sultanpur (a) by abusing me, (b) by interfering with my movement and causing me to proceed to Sultanpur camp virtually under arrest and (c) by illegally forbidding me to go to Kashipur village.

SHRI SAMAR MUKHRJEE (Howrah): This should be referred to the Privileges Committee.

SIIRI S.M. BANERJEE (Kanpur): It should go to the Privileges Committee.

MR SPEAKER; As we have decided in the General Purposes Committee and the rule we have been following in the past, this will go to the Government for their explanation and then it will come to me and I will give my ruling on it.

There is another one by Shri B,S. Bhaura. Kindly be brief.

SHRIBS. BHAURA (Bhatinda): Sir, I hereby give notice for privilege motion under Rule 222 of the Rules of Procedure and Conduct of Business in Lok Sabha on the following matter:—

That on 27th August, 1971, the Police at Muktsar, District Ferozpur, fired on the students of the local Government College while they were demonstrating against the highhandedness of Police administration in beating the students earlier.

That I was present on that date and was there to enquire into the said excess of the police. In my presence, the police injured three students without any provocation from them. On humanitarian grounds and as my moral duty, I tried to take the above students to the hospital in my car. At this stage, the Police Inspector, Shri Jasmer Singh, in the presence of the D.S.P. misbehaved with me and forcibly dragged the students from my car and broke the door handle fully knowing that I am an M.P. and further threatened me that he would not care for anybody. Hence I feel that the police has breached the privilege enjoyed by Members of Parliament

I may, however, add that I have also written to you in this respect in my earlier letter on this subject which may also be taken into consideration.

MR. SPEAKER: This will also go the same way.

MR. SPEAKER: This will first go to the Government and when I get the report, I will give my ruling, SHRI DINEN BHATTACHARYYA (Serampore): I have got one submission, Sir. West Bengal and Punjab are under President's rule and if the Police and administration there behave in this way with the M.Ps. where will we stand? I want your guidance, Sir.

SHRI PILOO MODY (Godhra): They want your protection, Sir.

Mr. SPEAKER: They need nobody's protection. They can stand on their own, feet.

Papers to be laid.

श्री हुकम चन्द कछवाय (मुरैना) : अध्यक्ष महोदय मैं एक निवेदन करना चाहता हुं...

श्री फूल चन्द वर्मा (उज्जैन) :*

प्राप्यक्ष महोदयः मैं एलाऊ नहीं करता हं। यह रेकडं पर नहीं जायगा।

SHRI PRIYA RANJAN DASS MUNSI (Calcutta South): Yesterday, Jana Sangh M.Ps. went with their RSS volunteers to our office at Jantar Mantar. What business have they got there? They went whith goondas to beat us.

12.32 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND AUDITED
ACCOUNTS OF C.S.I.R.

THE MINISTER OF PLANNING AND MINISTER OF DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): I beg to lay on the Table a copy of the Annual Report (Hindi and English Versions) of the Council of Scientific and Industrial Research for the year 1970, alongwith the Audited Accounts for the year 1969-70. [Placed in Library, See No. LT-991/71]

NOTIFICATIONS UNDER INDIAN TELE-GRAPH ACT, ETC.

THE MINISTER OF COMMUNICA-TIONS (SHRI H.N. BAHUGUNA): I beg to lay on the Table: